

SHRI B.K. GADHVI : I beg to move** :

17.26 hrs.

“That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1986, in excess of the amounts granted for those services and for that year, be taken into consideration.”

MR. DEPUTY SPEAKER : The question is :

“That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1986, in excess of the amounts granted for those services and for that year, be taken into consideration.”

The motion was adopted

MR. DEPUTY SPEAKER : Now the House shall take up clause-by-clause consideration of the Bill. The question is :

“That Clauses 2, 3 and Schedule stand part of the Bill.”

The motion was adopted

Clauses 2, 3 and Schedule were added to the Bill

MR. DEPUTY SPEAKER : The question is :

“That Clause 1, the Enacting Formula and the long Title stand part of the Bill.”

The motion was adopted

Clause 1, the Enacting Formula and the long Title were added to the bill

SHRI B. K. GADHVI : I move :

“That the Bill be passed.”

MR. DEPUTY SPEAKER : The question is :

“That the Bill be passed.”

The motion was adopted

STATUTORY RESOLUTION RE :
APPROVAL OF CONTINUANCE
IN FORCE OF PROCLAMATION
IN RESPECT OF PUNJAB

[English]

MR. DEPUTY SPEAKER : Now we take up the Statutory Resolution. S. Buta Singh.

SHRI BALWANT SINGH RAMOO-WALIA (Sangrur) : Sir, I have objection to the moving of this Resolution.

MR. DEPUTY-SPEAKER : Just now ?

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH) : I beg to move the Resolution.

(Interruptions)

SHRI BASUDEB ACHARIA (Bankura) : You should ask him on what ground he is objecting.

MR. DEPUTY SPEAKER : It is a constitutional requirement. You cannot object now.

SHRI BALWANT SINGH RAMOO-WALIA : I will not take more than two to three minutes.

SHRI AMAL DATTA (Diamond Harbour) : How can you postpone the objection till after it is introduced ?

SHRI BASUDEB ACHARIA : Let him speak. Let him say on what ground he is objecting.

[Translation]

SHRI BALWANT SINGH RAMOO-WALIA (Sangrur) : Mr. Deputy Speaker, Sir, I oppose the Resolution move on 12th May 1988 by the hon. Minister of Home Affairs for continuance of the President's Rule in Punjab because the arguments given in support thereof do not hold good in the present situation in Punjab. It was stated at that time that 79 persons were killed in one month. But the killing of 238 persons in that much period has rendered that argument baseless. Moreover, 549 persons

were killed during 3 months period and the migration of people from Punjab increased two times.

[English]

MR. DEPUTY SPEAKER : You are making a regular speech in two minutes. If there is a violation of the Constitution, you can object. You cannot object now. You cannot make a speech. You are just telling about the number of persons killed.

[Translation]

SHRI BALWANT SINGH RAMOO-WALIA : I am making the point clear. (Interruption) I want to say that the basis and the arguments given by the Minister of Home Affairs for imposing the President's Rule in Punjab and how for continuing the same do not hold good. In view of this the responsibility for the deterioration in Punjab's situation should be fixed. Therefore, I oppose it and it should not be moved.

[English]

S. BUTA SINGH : I beg to move :

"That this Houses approves the continuance in force of the Proclamation dated the 11th May, 1987 in respect of Punjab, issued under article 356 of the Constitution by the President, for a further period of six months with effect from the 11th May, 1988."

As the House is aware, in view of the then prevailing situation in Punjab, Proclamation under Article 356 of the Constitution in relation to the State of Punjab was issued on May 11, 1987 on the recommendation of the Governor and the State Legislative Assembly kept under suspended animation. Approval of the Lok Sabha as well as the Rajya Sabha for the issue of the Proclamation under Article 356 was obtained on 12th May, 1987.

As the law and order Situation in the State continued to be disturbed, approval of Parliament was obtained for continuance of President's Rule for a further period of six months with effect from 11th November, 1987. The State Assembly continued to be kept under suspended animation. The present term of President's Rule in Punjab is due to expire on 10th May, 1988.

On the recommendations of the Governor of Punjab, the Legislative Assembly of Punjab has been dissolved on March 6, 1988.

The Governor of Punjab in his recent report to the President has stated that increase in the killing of civilians and terrorists activities are mainly due to a new factor being added to the Punjab problem by the illegal intrusion of trained terrorists and smugglers with sophisticated arms and ammunition into Punjab from Pakistan with the avowed object of disintegrating and destabilising the State, an objective which so far, the terrorists have totally failed to achieve. The Governor is of the view that Pakistan is behind the encounters which have taken place near our border areas between the members of Border Security Force and the armed intruders/terrorists and smugglers. He has further mentioned that a number of centres have been set up by Pakistan in their territory for the purpose of training infiltrators into India, for their use of sophisticated weapons and the methods of guerilla warfare.

The Governor has further stated that the morale of our police and para military forces is high and they are determined to act as firmly as possible. This is reflected by the recent recoveries of large number of sophisticated arms and ammunition including AK-47 Rifles, Rockets, Rocket Launchers and even Land-to-air Surface Missiles from concealed bunkers. This success is a source of great encouragement and is due to the determination of all concerned to fight the menace of anti-national terrorism.

The Governor has further stated that there is no Legislative Assembly now and the only way that extension of President's Rule can be avoided is by holding of elections immediately. The Governor is of the view that the extent of determination and the devotion now noticed and all levels of administration and the Forces in the fight against terrorism will greatly be reduced if the holding of elections is declared now. The situation as it stands today requires a firm and committed administration which can only be under President's Rule with the Central and State Governments working in total coordination and cohesion.

[S. Buta Singh]

In view of the circumstances stated above, the Governor has recommended that the Proclamation dated 11th May, 1987, be extended for a further period of six months.

Keeping in view the situation prevailing in the State and taking all the relevant factors into consideration, it is proposed that the President's Rule in Punjab may be continued for a further period of six months with effect from 11th May, 1988. The Constitution (Fifty-ninth Amendment) Act, 1988 passed by Parliament recently makes such approval permissible. If so approved, the President's Rule, unless revoked earlier, will continue upto 10th November, 1988.

In view of the position explained, I solicit the approval of the august House to the Resolution mentioned by me at the beginning.

MR. DEPUTY SPEAKER : Motion moved :

"That this House approves the continuance in force of the Proclamation dated the 11th May, 1987 in respect of Punjab, issued under article 356 of the Constitution by the President, for a further period of six months with effect from the 11th May, 1988."

SHRI K. RAMACHANDRA REDDY (Hindupur) : Mr. Deputy-Speaker Sir, it is a very unhappy situation. The extension of President's Rule in Punjab cannot be supported on any ground, either moral or otherwise. I do not know why this Government is coming again and again before this House for extension of President's Rule.

The reasons given are flimsy and they are not ? new reasons. The main reason they say is that the intruders are coming from Pakistan. They have been armed with various sophisticated weapons; and Pakistan has been training them. We are not able to stop these people coming from Pakistan into Punjab and then perpetrates some

crimes, kills some innocent people and again they are escaping to Pakistan. This is not the new reason and it has not come to light of this Government only now.

The fact that the terrorists have been trained in Pakistan and they have been supplied with various sophisticated and modern weapons by Pakistan is a matter which has been in existence for the past two years. The Government knows it; the House knows it; and on that ground, they want that the President's Rule to be extended. That is why, I oppose this Resolution tooth and nail, not merely for the purpose of opposing it, but this Resolution shows the incapacity of the Government and also the inefficiency of the Government. The Government is accepting that it is not in a position to stop the intruders from coming into India. Very recently, they have said that we are trying to close the border and to erect some fences there or such things there so that the intruders may not come. Now I would like to know whether the Government has given any thought about sealing the border. This demand has been made for the last two years. When Mr. Barnala was the Chief Minister he also said that Pakistan was giving training to terrorists and sending them to India; Pakistan was giving modern weapons and ammunition to them and after committing the crime in India, they were going back to Pakistan. This was the burden of the song of Mr. Barnala, that unless the border was sealed, we would not be able to control terrorists. Prior to that, some political parties came forward and pleaded for sealing the border. But the Government paid a deaf ear to it. Even though a number of people were killed, the Government is showing apathy towards the killings. I am very sorry to state that even the close relations of our Home Minister could not be saved. When the Government is not able to save the life of the people, when the relations of the Home Minister could not be saved, do you think that this inefficient and corrupt Government will be able to save the life of the people of Punjab ? It is impossible. That is why, this Resolution cannot be supported.

When the Barnala Government was dismissed and the Assembly was kept in suspended animation and the Governor's

rule was imposed, at least one thing was there that the killings were minimum. But now the killings have increased four—fold. Who is responsible for this? If this Government is not able to save the life and property of the people, is the Government worth ruling this country? Every day, some 10 or 20 people are being killed. Terrorists are coming, killing the people and then they are escaping to Pakistan. This thing has been going on for the last two or three years. Is the Government so inefficient and incompetent that it cannot stop these killings? Is the Government worth continuing in power for some more time? During this one year, the situation has gone from bad to worse. Now, nobody knows who will be killed tomorrow. Whenever we discuss this problem in Parliament, there is a spurt of killings in Punjab. When such is the situation, when Government is not able to save the life and property of the people, has the Government any right to continue? The Government should be ashamed of its incompetence. And it has come forward with this Resolution for extension of President's rule by another six months in Punjab. Supposing, we give approval for extension of President's rule for another six months, will Mr. Buta Singh assure us that within six months *i.e.* by 10th of November, 1988, will he be able to stop these killings or at last reduce the killings?

When Mr. Barnala was in power, the killings were minimum and after his exit, the killings have increased many fold. When Mr. Barnala was ruling Punjab, the Golden Temple was free from terrorists. Late Prime Minister, Shrimati Indira Gandhi, at great risk to her life, with 'Bluestar' Operation freed the Golden Temple from the hands of terrorists. But what happened during the President's rule? Again in the President's rule, the terrorists have occupied the Golden Temple and stored weapons there. Mr. Rebeiro, the Police Chief, was there. In spite of large powers which he was given, he could not stop terrorists from entering the Golden Temple. The terrorists have occupied the Golden Temple. They are having a very large number of weapons. Very recently, about a day or two back, we saw the news about the firing between the terrorists and the Police Force. They say

that a terrorist escaped from the police and ran in the Golden Temple. He was also injured in the police firing. The police are looking helpless. They are not able to enter into the Golden Temple. So, the Golden Temple has become a heaven an *ashiana* for the terrorists. They have kept all those weapons there. Our forces cannot go and enter into it. When a religious place is being used like this, what can this Government do? Do they think that really they will be able to curb this terrorism within six months? We can give them another six months also, but will they be able to give a guarantee to the House that the killings of these innocent persons will be reduced? I am sure that this Government has no will to do it. Where there is a will, there is a way. When the Punjab Agreement was enforced into, the Government decided to go in for elections. At that time almost all the Opposition parties said, "This is not the opportune time to go in for elections. Number of murders will take place. So, you just postpone it." But the Government did not want to do that. They thought they will win the Punjab elections because of that Agreement. So, in spite of the opposition from all the Opposition parties unanimously, the Government went in for elections, and they were able to conduct the elections very very peacefully. There was not a single incident. So when you have the will to do a thing, you will be able to do it. But alas!, they lost the elections. When they lost those elections, when the Akali Dal won the elections, the Central Government also lost interest in Punjab. That is why they do not have a will now. So, if there is a will, you can do it and if there is no will, you will not be able to do it. The Government has come forward before this Parliament with a number of legislations. Number of powers have been given to them. But have they been able to use even a single Bill passed here against the terrorists? What for all these legislations are being passed then? The Constitutions (Fifty-ninth Amendment) Bill has been passed against all opposition. All Opposition parties said don't do it. But still they passed it. But are they in a position to use it? The Terrorists (Disruptive Activities) Act is also there. But are

[Shri K. Ramachandra Reddy]

they able to use it? What is the use of passing all these Bills? The House is giving them lot of powers by passing so many legislations. But this Government is incompetent to use them. When the Government is incompetent to use any of the legislations, then why do they come forward with those legislations? When, during the Governor's rule, they are not able to prevent the Golden Temple being occupied by terrorists and the terrorists getting the weapons, what can they do in the six months period? It is here that the hon. Home Minister must come forward and take the House into confidence and say what he wants to achieve and why all these things are happening.

Now a psychology has developed into the minds of the Sikh community and this Government does not understand it. In the wake of the assassination of Mrs. Indira Gandhi, a number of Sikhs were killed here—some two or three thousand Sikhs were killed. A Committee was appointed. The Committee gave a Report against some persons. But the Government does not even have the courtesy or boldness to put that Report before the Parliament. They have completely and successfully hidden it. So, there is a psychology developed in the Sikh population that this Government is not treating the Sikhs on equal footing with others. When one or two Sikhs murdered Indira Gandhi, is there any justification for about two to three thousand Sikhs being killed in Delhi; at the very seat of the power? So, the Sikhs had developed a psychology. They thought that since they did not have any faith in this Government, so they could go out of the country. They thought that this Government was not treating them on an equal footing, this Government was not treating them as citizens of this country. So, the psychological development is there. Why should the Government hide this Report, I say. If there are some people who are responsible for these incidents in Delhi in 1984, why don't they come forward, be bold enough, publish this Report, make it public? Let the public know who are responsible. Let the Government take action against those culprits who are responsible for the murder of those two thousand Sikhs in this country's capital. Unless they are able to do it, the

psychology of Sikhs will never be satisfied. Besides, the Sikhs are having a feeling that their religion has been differentiated. Because of this differentiation psychology, they are feeling that they are not being treated on equal footing in this country, that they are not being treated as citizens of this country. That is why that psychology is there. At least even now the Government should come forward and place the Report on the Table of the House. Let them take action according to the recommendations of that Committee. If the Committee's recommendations are not worth taking action, let them reject those recommendations, but at least let them be bold enough and see that the Report is placed on the Table of the House. At least you should see that Sikhs are satisfied. Unless you satisfy them, you will not be able to solve the problem. This should be your first step.

The second point is that you have promised a number of things in the Logowal Accord. Have you been able to implement that Accord? You wanted to transfer Chandigarh to Punjab and in lieu of Chandigarh, you wanted some land to be transferred to Haryana. What have you done in this regard? You appointed a Committee and that Committee gave a report and again you appointed another Committee and that Committee also gave its report. But you were not able to implement the recommendations of your own top Committees. It is a decided thing that Chandigarh must go to Punjab and in lieu of that some lands should be given to Haryana. What is standing in the way of transfer of Chandigarh to Punjab? If you can't solve this problem for the last two and half years, do you think that Sikhs will believe in you? The Sikhs have completely lost faith in the impartiality of the Government. They know that they will not get justice from the Government because all these irritants are there and you must try to satisfy all these irritants and see that the ill-feeling in their minds are removed and bring them into the main stream of the population and deal with them that they are the citizens of this country and there won't be any discrimination. Unless you are able to satisfy them, unless you are able to remove the kind of feelings in their minds, you cannot satisfy the Sikh population in the country. You merely think that this is a law and order problem. But does

the Government really think that this is a law and order problem because when there is a friction between two parties due to cheating of some money, or misbehaviour with women, they indulge in such activities to wreak vengeance. But in this case it is not like that. The innocent people are being killed. Those people have not done any harm to the terrorists. Probably the terrorists do not know their names, they do not know their caste, religion, etc. They are coming and they kill them and go away. Do you think that you will be able to control Punjab? You are not able to control them even in Delhi. A number of incidents have taken place in Delhi. What did you do when those people, innocent people were butchered? Have you been able to catch hold of them? Yesterday there was a news broadcast that some dreaded terrorists have come to Delhi and you informed the public to be more careful. They have come to Delhi with sophisticated weapons. On account of these happenings, ordinary people do not come out of their home for doing their job in their work place and they are afraid of the terrorists. You are not able to prevent the terrorists from coming to Delhi. I would like to know from the hon. Minister, Shri Buta Singh, whether by extending this present rule in Punjab, the situation will improve. You please honestly tell this House that you will be able to solve the Punjab problem and you will be able to stop the massacre of innocent people in Punjab and other places. I will be very happy to know your positive answer and I will support you. The Home Minister should know that Punjab problem is not a mere law and order problem, As long as you are not in a position to solve their other problems, you can never solve the law and order problem. It is something more serious. You have to go behind many other problems and find out the real cause for these problems. You have to meet Sikhs and understand them and then try to see what are their grievances, how to satisfy them, how to remove ill-feelings from their minds, how to remove the doubts from their minds. Unless you are able to do this, this problem will never be solved. The Government has taken a number of steps. One is that Shri Rode and other Sikh members were released from jail. At that time it was said that those people will do something, the extremists may pay

heed to their advice and retrace their steps, they will be able convince the extremists. But this did not work. At that time also I opposed and said that it was a very wrong step and this gamble also failed.

In regard to the persons in Jaipur jail or somewhere else, there has been a very long demand to release them. Mr. Parnala also made a demand and other political parties also made a demand that they should be released. And then suddenly you have released some prisoners. Even there you have been doing it very hastily and half-heartedly. If you think that by releasing these prisoners you are able to remove the doubts from the hearts of the Sikhs in Punjab, why don't you release all of them? You don't do it, you only do it in instalments. That is why this situation is there.

So, Mr. Buta Singh, I request you to be honest. Please take this House into confidence and see what are the measures by which you are trying to solve the Punjab problem. Do you really believe that the Punjab problem will be solved by extending President's Rule by another six months? I know, in November also you will come and tell the same story and then you say that previously the murders were 100 per day and then in November they are 300 per day. Again after some time you will come and say that the murders are 500 per day. I am sure the present Governor or the Police Officer who has been shifted as Adviser to the Governor will not be able to solve the Punjab problem as long as they treat it as a law and order problem. If you really think that Pakistan is arming the terrorists and sending arms to this country with them and for two years you are not able to solve the problem, do you really think that you will be able to defend the country? I am very doubtful. Because you are not able to save Punjab from the hands of terrorists who are being helped by Pakistan for two or three years, does this country have to believe you if you say that you will not be able to defend this country if Pakistan invades it? In these circumstances, I am very sorry that we cannot support this measure which is suicidal for the country.

[Translation]

SHRI JAGANNATH PATTANAIK
(Kalahandi) : Mr. Deputy Speaker, Sir, I

[Shri Jagannath Pattanaik]

support the proposals brought by the hon. Home Minister in respect to Punjab. Our friend Shri Ramoowalia is of the opinion that there is no basis for the extension of President's Rule in Punjab. But I do not agree with him. The Governor's Report, which has been presented by the hon. Minister of Home Affairs makes it clear that the present Punjab situation is not only a national problem but now it has become an international problem. It is one of the strategies of the global strategic forces and of neo-colonial forces which want to destabilise India. U.S. is supplying nuclear and other weapons to Pakistan and the strategy of Pakistan and U.S.A. is to destroy the unity and integrity of India by creating religious emotions in border areas of our country. It clearly shows that the imperialist forces which are bent upon destabilising India are doing so through Pakistan.

Thus the Punjab problem is linked with the unity of the country and with the security of our borders. The present Punjab situation has left adverse effects on the mind of common people and has created a security problem in the country. It is clear from the Punjab situation that unless the administrative machinery is strengthened and the Police and para-military forces are equipped with sophisticated weapons, the situation will not improve there. Sophisticated weapons are being smuggled into Punjab and in order to combat them our forces have to be equipped with sophisticated weapons. The speaker preceding me said that the Congress Party did not postpone the elections in Punjab. The elections did take place there. The hon. Prime Minister and the hon. Minister of Home Affairs stated in the House repeatedly that the Congress Party does not attach much importance to the victory or defeat in elections in Punjab, whenever they will be held, but our aim is to establish democracy in Punjab and to bring the state back into the national mainstream. In fact, the Congress Party considers the country more important than its own interests. Whenever the question—whether the country is more important than the Party or whether the Party is more impor-

tant than the nation—arose the Congress Party has always proved that the country's unity and integrity is uppermost in their mind and actions. The Congress Party knew that it will not be possible for them to form Government in Punjab. Even then the Congress Government went ahead with elections. This shows Congress Party's intention to maintain the democratic tempo in Punjab. We have already followed all the rules of democracy. But unfortunately the Government which was formed there had not come up to the expectations of the people. By not being able to solve the Punjab problem and to implement the Rajiv-Longowal Accord, that Government failed to fulfil the expectations of the people of Punjab and also of the whole country. The main parties in this Accord were Punjab and Haryana States, and not the Centre and these two states were to implement it. But the Accord could not be implemented. The Government of Punjab and the Government of Haryana did not show the interest an enthusiasm required to implement the Accord and so it could not be implemented despite the efforts made by the Prime Minister and the Central Government in this regard. Still we want and we are also making efforts to it implemented. Only the Congress Party and the Congress Government can accomplish this task because all other political parties are the regional parties and not of national level. The hon. Prime Minister is making all efforts to ensure that this Accord is implemented. We do not want President's Rule in Punjab and we are endeavouring to restore democratic Government there. But the situation now prevailing in the State and the responsible people of that State are coming in the way.

Arms are being supplied to Punjab by certain foreign powers to serve their self interest. They are bent upon dividing our country into many parts. On the other hand, we want to protect the unity and integrity of the country. That is why it became necessary to impose President's Rule in that State. Sardar Buta Singh has just now placed the recommendations of the Governor here, wherein it has been stated that the situation in Punjab now is not the same as it was earlier. It has now

taken a new dimension. In Punjab the imperialist forces are active which are being aided by U.S.A. They want to divide India into parts previously they were carrying out their activities clandestinely, but now they are doing so openly and the situation now prevailing in Punjab is their creation. The most important point is that we should protect Punjab and the unity of country. There is not any single party or a leader in Punjab who can form Government there. So it is in the interest of the country as well as of Punjab that the President Rule should continue there for some more time. This is a constitutional obligation and a moral obligation on us. So we will duly discharge our responsibility and solve the Punjab problem.

18.00 hrs.

When I went to Punjab during elections, I found that our Sikh brothers had the sense of patriotism and the sense of nationalism. We are sure that we will be able to remove their anguish and the Punjab problem will be solved. We know that until the doubts of the people of the Punjab are removed, it will not be possible to solve the Punjab problem. That is why our Government and our Prime Minister are making efforts at political and psychological fronts to solve the Punjab issue. We all want that economic development should take place rapidly in Punjab the normalcy is restored there. We are all committed to this task.

Today, the unity and integrity of our country is at stake on account of the Punjab problem. Some imperialist forces of the world want to destroy the unity and integrity of India but we will fail their conspiracy. This is firm determination of our party and the people. We will fulfil it. Keeping in view the entire situation the Bill introduced by the Minister of Home Affairs for the extension of President's Rule in Punjab for some more time needs full support, because it will help in improving the situation in Punjab and in protecting—the unity and integrity of the country. With these words, I support this Bill.

18.00 hrs.

BUSINESS ADVISORY COMMITTEE
Fifty Fourth Report

[English]

THE MINISTER OF STATE IN THE
MINISTRY OF PARLIAMENTARY
AFFAIRS (SHRIMATI SHEILA
DIKSHIT) : Sir. I beg to present the
Fifty-fourth Report of Business Advisory
Committee.

18.01 hrs.

PAPERS LAID ON THE TABLE—Contd.

[English]

THE MINISTER OF STATE IN THE
DEPARTMENT OF REVENUE IN THE
MINISTRY OF FINANCE (SHRI A.K.
PANJA) : Sir. I beg to lay on the Table a
copy each of the following Notifications
(Hindi and English versions) under Section
159 of the Customs Act, 1962 :

- (1) Notification No. 152/88—Customs published in Gazette of India dated the 2nd May, 1988 together with an explanatory memorandum making certain amendments to Notification Nos. 224/81—Customs, dated the 1st October, 1981 and 136/86—Customs dated the 17th February, 1986 so as to reduce basic customs duties on Vinyl Chloride Monomer (VCM) imported for manufacture of PVC and Monoethylene Glycol (MEG) from their existing levels to 5 per cent *ad valorem* and 45 per cent *ad valorem*, respectively.
- (2) Notification No. 153/58—Customs published in Gazette of India dated the 2nd May, 1988 together with an explanatory memorandum regarding exemption to Vinyl Chloride Monomer (VCM) imported for manufacture of PVC from the